

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 2326 of 2011

[Arising out of Order-in-Appeal No. 11/2010 dated 07.01.2010 passed by the
Commissioner of Central Excise (Appeals), Mangalore]

Akshaya Tins

27 (Part), Industrial Area,
Baikampady, Mangalore,
Karnataka 575011

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Mangalore**

7th Floor, Trade Centre,
Bunts Hostel Road, Dakshina Kannada,
Karnataka 575003

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. K. Vishwanath, A.R.

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 21392/2023

DATE OF HEARING: 15.12.2023

DATE OF DECISION: 15.12.2023

PER D. M. MISRA

None present for the appellant. Notice was sent to the
appellant's address, but returned as undelivered by the postal
authority with the remark of "Firm closed, return to sender". It is
seen from the records that the matter has been adjourned on

previous occasion also. On all the occasions, none appeared for the appellant nor any request for adjournment has been made. It seems that the appellant is not serious in prosecuting their appeal. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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